

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIJAY TIMBER INDUSTRIES PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	VIJAY TIMBER INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08 th January, 1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U36999GJ1998PTC033545
5.	Address of the registered office and principal office (If any) of corporate debtor	Plot No. 445, Sector - 1/A, Ground Floor, Oslo Circle, Gandhidham, Gujarat - 370201
6.	Insolvency commencement date in respect of corporate debtor	13 th February, 2020 (Order uploaded on website of Hon'ble NCLT on 21.02.2020)
7.	Estimated date of closure of insolvency resolution process	11 th August, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name - Ramchandra Dallaram Choudhary Reg No - IBBI/PA-001/IP-P00157/2017-2018/10326
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add. - 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014. Email - rdc_rca@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email - cirp.vijay@gmail.com
11.	Last date for submission of claims	06 th March, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) https://ibbi.gov.in/home/downloads or https://sunresolution.in/forms/ (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of **Vijay Timber Industries Private Limited** on 13th February, 2020 (order uploaded on website of Hon'ble NCLT on 21.02.2020).

The creditors of **Vijay Timber Industries Private Limited** are hereby called upon to submit their claims with proof on or before **06th March, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24th February, 2020
Place: Ahmedabad

Ramchandra Dallaram Choudhary
Interim Resolution Professional
Reg. No. - IBBI/PA-001/IP-P00157/2017-2018/10326

